

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 498/1997

New Delhi this the 3rd of July 1997

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)
Hon'ble Shri S.P. Biswas, Member (A)

Ms. Nitika Garg,
A-8/15A, Rana Pratap Bagh,
Delhi-110 007.

(By None)

-Versus-

1. Govt. of NCT of Delhi
through its Lt. Governor,
5 Sham Nath Marg,
Delhi-110 054.
2. Director of Education,
Old Secretariat Complex,
Delhi-110 054. Respondents

(By Advocate: Shri Ajey Luthra Proxy for
Ms. Jyotna Kaushik, counsel for the petitioner

ORDER (Oral)

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)

The grievance in this O.A. is that the petitioner is eligible for consideration by the respondents for the post of TGT and had made an application for being considered. The advertisement appeared in the newspaper on 21.1.1997 indicated that the registration in the employment exchange is an essential requirement. Apprehending that in view of such requirement and in view of the fact that the petitioner not having registered with the employment exchange before the cut off date, filed this OA seeking appropriate directions.

2. After notice the respondents have filed the reply stating that the petition is pre-mature on the ground that even though the respondents have received

the application of the petitioner and they have not taken any action nor they have rejected the candidature of the applicant so far.

(5)

3. In view of the statement that no cause of action has arisen till today, we are inclined not to keep this matter further pending in this court. While disposing this matter, we would like to observe that requirement of registration with employment exchange in this case would only limit the field of selection, while if any candidate who had been registered with the employment exchange after the cut off date may not be rejected on that ground since after all the relief the petitioner seeking is only eligible candidates for the post of TGT. We are of the opinion that the respondent shall not reject the candidature only on the ground of non registration of the petitioner in time before the employment exchange. With these observations this OA is dismissed as pre-matured.


(S.P. Biswas)
Member (A)


(Dr. Jose P. Verghese)
Vice Chairman (J)

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